

Binod Kumar Thapa Vs State Of Jharkhand And Others

Court: Jharkhand High Court

Date of Decision: July 11, 2023

Acts Referred: Indian Penal Code, 1860 â€” Section 34,498A

Hon'ble Judges: Ambuj Nath, J

Bench: Single Bench

Advocate: Mahavir Prasad Sinha, S. K. Verma

Final Decision: Disposed Of

Judgement

Ambuj Nath, JÃ, Ã,

Heard the parties.

The petitioner is apprehending his arrest in connection with C.P. Case No.74 of 2020, for the offence under Sections 498A/34 of the Indian Penal

Code, pending in the Court of Sri Abhinav Tripathi, learned Judicial Magistrate, 1st class, Dhanbad.

The present anticipatory bail application arises out of the complaint case. Considering this fact, the petitioner shall surrender before the court below

within two weeks from the date of receipt of this order and the learned court below shall dispose of his bail application on the same day, strictly

complying with the light of the direction issued in Birendra Jha @ Virendra Jha Vs. State of Jharkhand, reported in (2001) 2 JLJR 76 and also in the

light of the direction issued by the Hon'ble Apex Court in Satender Kumar Antil Vs. Central Bureau of Investigation & Anr., reported in 2022 Live

Law (SC) 577.

Accordingly, this anticipatory bail application stands disposed of.